

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. 880 of 1997.  
( UNLISTED )

Date of Order: 30.7.97.

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.

Hon'ble Mr. M. S. Mukherjee, Administrative Member.

MADHAI CHANDRA MONDAL,

Son of Sri Habul Chandra Mondal, residing  
at Village & Post Office-Kalikapur, Via-  
Champahati, District: 24-Parganas (South),  
working as Chargeman Grade-A under Eastern  
Railway, Andal.

.....Petitioner.

-Versus-

1. UNION OF INDIA-Through General Manager, E.R.  
N. S. Bose Road, Calcutta-1.
2. CHIEF PERSONNEL OFFICER-E.R. 17, N. S. Bose Rd.,  
Calcutta.
3. SENIOR DIVL. PERSONNEL OFFICER, E.R. Assansol,  
Dist. Burdwan.
4. CHIEF MOTIVE POWER ENGINEER, E.R. 17, N. S. Bose  
Road, Calcutta. ... Respondents.
5. P.K. SARKAR-
6. R.P. RAM-
7. AMAL KUMAR KUNDU- All are Chargeman, Gr.A,  
Diesel Shed, Andal, Dst. Burdwan.  
... Private Respondents.

Heard on: 30.7.97.

For the petitioner: Mr. R.N. Das, counsel, with  
Ms. Sova Banerjee, counsel.

For the respondents: NONE.

.....2.

O R D E R

A.K.Chatterjee, V.C.

This is filed as an unlisted motion to-day.

The petitioner and the private respondents are all working as Chargemen, Gr.A under the Eastern Railway at Andal and according to the petitioner, he is senior to all the private respondents. The petitioner contends that in respect of promotion to the post of Foreman Grade-B(Diesel), all the private respondents have been called for interview superseding the petitioner. In such circumstances, the petitioner had made representation before the Chief Personnel Officer on 30th May, 1997 vide Annexure-D to the petition. In the instant application, the petitioner has prayed for a direction upon the Official Respondents to consider his representation and to give him promotion to the post of Foreman ,Grade-B.

We have heard the 1d.counsel for the petitioner and have gone through the petition and annexures to it. In the circumstances, having regard to all the facts disclosed in this petition and also having regard to the seniority position of the applicant , we consider it appropriate to dispose it of with <sup>one</sup> order upon the respondent<sup>s</sup>,particularly upon the respondent no.2 herein,to dispose of the representation made by the petitioner at Annexure-D to this petition at page 29 and in case it is rejected, reason thereof shall be communicated to the petitioner and till such disposal, no promotion to the post Foreman,Gr.B/ to the private respondents no.5,6 & 7 shall be given.

Order passed this day shall be communicated to *immediately*



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the respondents along with copies of the application together with annexures on all the respondents.

Certified copy of this Order be handed over to the 1d.counsel for the petitioner within 48 hours.

  
(M.S.Mukherjee)

Member(A)

  
(A.K.Chatterjee)

Vice-Chairman.